



FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Original

Application No. .... 598 of 200 3

Applicant(s).... Nabin Behari Mohanty Respondent(s).... Union of India & Ors.

Advocate for Applicant(s).... P. K. Padhi Advocate for Respondent(s)....

### NOTES OF THE REGISTRY

### ORDERS OF THE TRIBUNAL

9. P.O. for Rs. 50/- for  
For Registration fee.

22/9/03

S. O (J)

DR

23/9/03

DR

23/9/03

Registrar

DR  
23/9/03

For Admission

26/9/03

### REGISTER

DR  
23/9/03

#### 1. ORDER DATED 29-9-2003.

Heard Mr. P. K. Padhi, Learned  
Counsel for the Applicant.

The Applicant has filed a  
representation on 22.4.2003 to the  
Respondent No. 2 regarding imposition of  
penal rent on him for occupation of  
quarters at KAPG/RBA. This representation,  
as disclosed by the learned counsel for  
the Applicant has not yet been disposed of.

9  
NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Mr. R. C. Rath, Learned Standing Counsel for the Respondents submits that the delay in disposal of the representation would be on account of the fact that the representation in the matter should have better been addressed to the Respondent No. 3 being the controlling officer dealing with the matter. In the circumstances, we direct the Applicant to submit a fresh representation to Respondent No. 3 ventilating his grievances, who is hereby directed to dispose of the said representation, within a period of sixty days from the date of receipt of the same with a speaking order.

With the above observations and directions, this OA is disposed of at the admission stage. No costs.

Send copies of this order to the Respondents, alongwith copies of the OA, and free copies of this order be given to learned counsel for both sides.

DR M Tu/X/09  
S.O.

DP  
14/10/09

vice-Chairman 219

Member(Judicial)